

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 307 of 2020

IN THE MATTER OF:

Committee of Creditors of EMCO Ltd. ...Appellant

Vs

Mrs. Mary Mody & Ors.Respondents

Present:

For Appellant: Mr. Sanjeev Kumar, Mr. Anshul Sehgal and Mr. Abhishek Goyal, Advocates

**For Respondents: Mr. Sundaresh Bhat, Advocate
Mr. Zain Khan, Ms. Saloni Kothari Advocates for Respondent No. 1**

Mr. Ayush J. Rajani, A, Advocate for Respondent No. 2-RP

ORDER
(Through Virtual Mode)

05.01.2021 According to the Learned Counsel for the Appellant- Mr. Sanjeev Kumar, the 'Notes of Written Submissions' of the First Respondent, even though has been filed before the Office of the Registry, copy of the same was not supplied to him. As such, this Tribunal directs the Learned Counsel for Respondent No. 1 to supply a copy of the 'Notes of Written Submissions' of First Respondent by 12.01.2021. The Office of the Registry is directed to List the matter on **19th January, 2021**.

In the meanwhile, it is open to the Learned Counsel for the Appellant as well as Learned Counsel for Respondent No. 1 to supply their respective 'Notes of Written Submissions' to the other side.

[Justice Venugopal M.]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)